

these extremists are curbed and public safety, lives of public servants and the rule of law are not endangered.

POLICEMEN STANDING TRIALS FOR PARTICIPATING IN APRIL, 1967 POLICE AGITATION IN DELHI

*572. SHRI B. D. KHOBARA-GADE:

SHRI GODEY MURAHARI:

SHRI CHITTA BASU:

SHRI G. BARBORA:

SHRI DWIJENDRA LAL

SEN GUPTA:

DR. B. N. ANTANI:

SHRI M. V. BHADRAM:

SHRI RATTAN LAL JAIN:

SHRIMATI VIDYAWATI

CHATURVEDI:

Will the Minister of HOME AFFAIRS be pleased to state whether Government propose to take back in service the policemen who are at present standing trials in connection with the police agitation in Delhi in April, 1967?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): There is no such proposal under the consideration of Government.

CHARGES AGAINST DELHI POLICEMEN INVOLVED IN APRIL, 1967 AGITATION

*573. SHRI GODEY MURAHARI:
SHRIMATI VIDYAWATI
CHATURVEDI:

SHRI M. V. BHADRAM:

SHRI CHITTA BASU:

SHRI G. BARBORA:

DR. B. N. ANTANI:

SHRI DWIJENDRA LAL SEN
GUPTA:

SHRI RATTAN LAL JAIN:

SHRI B. D. KHOBARAGADE:

Will the Minister of HOME AFFAIRS be pleased to state the number of suspended policemen connected with the Delhi Police agitation, and the nature of the charges on which each of them has been dismissed?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): 821 policemen were sus-

pending in connection with the Delhi Police agitation. Out of these, 56 policemen were dismissed. A detailed statement is laid on the Table of the House.

Statement

821 policemen were suspended in connection with the Delhi Police agitation. Out of these 56 persons were dismissed on proved charges as per details below:—

(i) Misbehaviour	.. 4
(ii) Disobedience of orders	.. 14
(iii) Absence without leave	.. 5
(iv) Participation in meetings in contravention of Police Forces (Restriction of Rights) Acts, 1966	.. 30
(v) Collection of money in contravention of Conduct Rules	.. 3
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ACTION AGAINST CENTRAL GOVERNMENT EMPLOYEES

*574. SHRI A. P. CHATTERJEE:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) the general policy laid down by his Ministry in regard to the Central Government employees who could not attend office in time on 19th September, 1968 and the policy followed by his Ministry in respect of its own staff;

(b) the policy followed by the Director General, Posts and Telegraphs in respect of such employees in the P & T Directorate;

(c) whether the break in service ordered by the D.G. P.&T. is in complete consonance with the policy followed by the Ministry of Home Affairs as far as the late-comers on 19th September, 1968 are concerned; and

(d) if not, the reasons for the discriminatory treatment accorded to the late-comers in the P & T Directorate?